CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH

CIRCUIT COURT SITTING AT INDORE

Original Application No. 693 of 2003

Indore, this the 1st day of October, 2004

Hon'ble Shri M.P. Singh, Vice Chairman Hon'ble Shri A.S. Sanghvi, Judicial Member

Smt. Shanti Devi Sengar, W/o. late Shri Sobarn Singh Sengar, age about 63 years, Occupation-nil, R/o. A-03/09, Vednagar, Ujjain.

Applicant

(By Advocate - Shri G.S. Parmar)

Versus

- The Union of India, through the General Manager, Western Railway, Churchgate, Mumbai.
- The General Manager, Western Railway, Churchgate, Mumbai.
- The Divisional Rail Manager, Western Railway, Ratlam.

Respondents

(By Advocate - Shri M.K. Sharma)

ORDER

By A.S. Sanghvi, Judicial Member -

The applicant who is a retired Railway employee has moved this Original Application seeking the relief of payment of the fixed medical allowance of Rs. 100/- per month. During the pendency of this OA the learned counsel for the applicant has submitted that the respondents have started paying the monthly fixed medical allowance together with the arrears as per the recent instructions from Government of India, to the applicant and as such the grievance of the applicant does not survive any more. He has therefore expressed desire to withdraw this OA. Since the grievance of the applicant does not survive any more and the applicant also does not want to proceed further with this OA, the same is permitted to be withdrawn and the OA stands disposed of as withdrawn. No order as to costs.

(A.S. Sanghvi)
Judicial Member

(M.P. Singh)
Vice Chairman